

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-2916(ND)/2019
IA/3010/2024, IA/3457/2022, IA/3586/2022, IA/4527/2022,
IA/891/2023, IA/6350/2023

IN THE MATTER OF:

M/s. Himanshu Paper Pvt Ltd.

...PETITIONER

Vs.

M/s. Kagaz Print n Pack India Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 12.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP

:Adv Ahsan Ahmed for Ex-IRP
with ex-IRP Mr Aishwarya Mohan
Gahrana in IA 3457

For the Applicant

:Adv. Sanjay Chhabra and Adv.
Sugandh Virmani, counsels in IA
891/2023

For the Respondent/Corporate Debtor

:Mr. Pankaj Bhagat counsel for
Respondent No. 7, Adv.
Priamvada Sugandh Virmani for
respondents 1-3 in IA 3586/2022.

ORDER

IA/3010/2024

This is an application for seeking exclusion and extension of the CIRP period.

Ld. Counsel on behalf of RP is present. In order to understand the matter, Learned RP is directed to present in person or through video conferencing on the next date hearing and explain the entire issue alongwith the issue of pending fees of the erstwhile RP. List the matter on **14.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)